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A
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 272/96.....

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet O.A-272/96 Pg..... 1 to..... 3
2. Judgment/Order dtd. 22/11/96 Pg.... No. Separated order Disposed to.....
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 272/96 Pg..... 1 to..... 29
5. E.P/M.P..... NIL Pg..... to.....
6. R.A/C.P..... NIL Pg..... to.....
7. W.S..... NIL Pg..... to.....
8. Rejoinder..... NIL Pg..... to.....
9. Reply..... NIL Pg..... to.....
10. Any other Papers..... Pg..... to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

No. 272/96

Chabin Medhi Applicant(s)

-versus-

U.O.T. 210 Respondent(s)

Mr. M.K. Choudhury Advocates for Applicant(s)

Mr. D.K. Baruji, Mr. G. Kalita

Advocates for Respondent(s)

Office Notes

Date

Court's Orders

22.11.96 : Learned counsel Mr. M.K. Choudhury for the applicant. Learned Addl. C.G.S.C. Mr. A.K. Choudhury for the respondents.

This application has been submitted by the applicant, Shri Chabin Medhi, against the order of transfer No. A-22012/1/96-SI(A) dated 28.8.1996 (Annexure-2) transferring him from A.I.R. Guwahati to A.I.R., Haflong. Heard the counsel of the parties for admission and perused the contents of the application and the reliefs sought. The Director General, All India Radio, New Delhi, had by the telegram conveyed by the memorandum No. 4/9/77-SI(A) dated 1.10.1996 (Annexure-4), stated that the representation of the applicant had been considered and rejected. The applicant on the other hand has submitted that he had never submitted any representation against the impugned transfer order earlier than the representation dated 5.11.1996. It is also seen that after the representation dated 5.11.1996 a telegram from the Director General, A.I.R., New Delhi, was received in

RECEIVED
RECORDED
12.11.1996
deposited vide
(P.C.B) No. 349359
Dated 21.11.96

21/11/96
21/11/96

22.11.96

the office of the Station Director, Akashvani, Guwahati, respondent No.4, on 15.11.1996 stating that the applicant should be relieved forthwith positively before 20th and to report compliance. In this telegram no reference has been made to the representation dated 5.11.1996 stated to have been submitted by the applicant and there is no mention that his representation had been disposed of by the Director General. After considering the submission of the counsel for the parties and perusal of the application I consider that this application needs not be admitted at this stage, but that it should be disposed of with certain directions. The application is, therefore, disposed of with a direction to the applicant to submit a representation afresh to the Director General, All India Radio, Akashvani Bhavan, New Delhi, respondent No.2, giving details of his grievances and difficulties regarding his transfer within 5 days from today through proper channel. It is further directed that the respondent No.2 shall dispose of the representation of the applicant, if any, submitted before him within 10 days from the date of receipt of the representation by him by a speaking order. The applicant is at liberty to approach this Tribunal again in the matter if he is still aggrieved with the order of respondent No.2.

After hearing the counsel for the parties it is further directed that the respondents shall keep in abeyance the operation of the impugned order No.A-22012/1/96-SI(A) dated 28.8.1996 in so far as it relates to the applicant and respondent No.6

22.11.96

3

till the disposal of the representation, if any submitted by the applicant, by the Director General, All India Radio, New Delhi.

The application is disposed of as above. No order as to costs.

Copy of the order may be furnished to the counsel for the parties.

60
22/11/96
Member

nkm

29.11.96

copy of order issued
to the L/Advocates of the
parties vide S.No -

Respondent no. 2 vide
S.N. 3988 to dtd. 5-12-96.

21 NOV 1996

925

Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

(An application under section 19 of the Administration Tribunals Act, 1985)

Title of the case : O.A. No. 272 of 1996

Shri Chabin Medhi Applicant

- Versus -

Union of India & Ors. Respondents

I N D E X

<u>Sl. No.</u>	<u>Particulars of the documents</u>	<u>Page Nos.</u>
1.	Communication dated 16.5.95 Application	1 to 14
2.	Verification ...	15
3.	Annexure-1 : Communication dt. 16.5.95	16 - 20
4.	Annexure-2 : Order dated 28.8.96	21
5.	Annexure-3A: Medical Certificate	22
6.	Annexure-3B: - do -	23
7.	Annexure-3C: - do -	24
8.	Annexure-4 : Telegram dated 1.10.96	25
9.	Annexure-5 : Telegram from Dte, AIR	26
10.	Annexure-6 : - do -	27
11.	Annexure-7 : Representation dt. 5.11.96	28
12.	Annexure-8 : Telegram	29

For use in Tribunal's Office :

Date of filing : 21.11.96
Registration No.: 272/96

Pr. Form No. 21/11/96
REGISTRAR

No C.A.S.C. could be obtained for serving a copy. However, I undertake to serve a copy of the petition on Sri A.K. Chandidas at his residence today.

M.K. Chandidas
Advocate
21/11/96

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:: GUWAHATI BENCH

O.A. No. 272 of 1996

BETWEEN

Shri Chabin Medhi,
Assistant Station Director,
All India Radio,
Guwahati.

... Applicant

AND

1. The Union of India,
represented by the Secretary
to the Government of India,
Ministry of Information & Broadcasting,
New Delhi-1.
2. The Director General,
All India Radio,
Akashvani Bhawan,
Parliament Street,
New Delhi-1.
3. The Director General,
Doordarshan, Mandi House,
Copernicus Marg,
New Delhi-1.
4. The Station Director,
All India Radio, Guwahati.
5. Shri S. Krishnan,
Dy. Director General (Programme),
All India Radio,
Akashvani Bhawan,
New Delhi-1.
6. Shri M.K. Bhuyan,
Assistant Station Director,
All India Radio, Haflong.

... Respondents

Contd....P/2.

File by M.K. Bhuyan
Atrooper
21/11/96

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :

The application is directed against the order of transfer dated 28.8.96 to the extent of transfer of the applicant from All India Radio, Guwahati to All India Radio, Haflong and also to the extent of transfer of the respondent No.6. The application is also made for a direction to the official respondents for absorption of the applicant in the Doordarshan Programme Management Cadre.

2. JURISDICTION OF THE TRIBUNAL :

The applicant declares that the subject matter of the instant application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

The applicant further declares that the instant application has been filed within the limitation period prescribed under Section 21 of the Administration Tribunals, Act 1985.

4. FACTS OF THE CASE :

4.1 That the is presently working in All India Radio, Guwahati as Assistant Station Director. The applicant is born in the cadre of Indian Broadcasting (Programme) Services hereinafter referred to as the IBPS, in the Junior Time Scale.

Cobtd....P/3.

4.2 That All India Radio and Doordarshan are both under the Ministry of Information and Broadcasting. Although transfer takes place between the two media, the services of the ~~xxxxxxxx~~ applicant has in the meantime been born in the Doordarshan Programme Management/Production Cadre of IBPS as will be evident from the communication dated 16.5.95 issued by the Director Director (Administration) of the Directorate General, Doordarshan, New Delhi enclosing therewith a seniority list of officers in Junior Time Scale of Doordarshan Programme Management Cadre of IBPS.

4.3 That in view of the aforesaid factual position the applicant was expecting his transfer and permanent absorption in the Doordarshan Programme Management/Production Cadre. The name of the applicant appears at Sl.No. 40 of the list annexed to the aforesaid communication dated 16.5.95.

A copy of the communication dated 16.5.95 is annexed hereto as ANNEXURE 1.

4.4 That the applicant joined as Programme Executive under the Ministry of Information and Broadcasting way back on 24.9.77. His initial posting was at All India Radio, Guwahati and thereafter he is serving in many difficult stations of the North East Region and elsewhere. For instance, the applicant served in Dibrugarh which is treated as difficult station, Shillong and also Gangtok in Sikkim which is also considered to be a very difficult station. Subsequently, the applicant was posted at Guwahati and he joined at All India Radio, Guwahati on 6.12.93. Although the applicant

9

is presently working in All India Raoio, Guwahati. As already indicated hereinabove, he has in the meantime been absorbed in the Programme Management Cadre of Doordarshan and he was expecting his absorption in the Doordarshan. It is pertinent to mention here that the applicant is entitled to certain privileges and protections as has been laid down in the Presidential Circular dated 18.4.83 giving some special benefits to persons who have been serving in the North East Region.

4.5 That the applicant states that by an order dated 28.8.96, he has been sought to be transferred from Guwahati to All India Radio, Haflong. By the same order, the respondent No. 6 has been sought to be transferred from Haflong and posted at All India Radio, Guwahati in place of the applicant. The said transfer order also indicates that the respondents ~~xxx~~ No. 6 will not be entitled for T.A /D.A. etc. since his transfer has been done on request.

A copy of the aforesaid order of transfer dated 28.8.96 is annexed hereto as ANNEXURE-2.

4.6 That the applicant states that although he is aware of the fact that transfer is a condition of service and that a person cannot claim to be posted at a particular station perpetually. The aforesaid order dated 28.8.96 came as a shock and surprise to the applicant in view of the fact that he is the juniormost of IBPS in Junior Time Scale as regards length of service in a particular station inasmuch as the other Asstt. Station Directors posted in Guwahati

10
who have served for longer period than that of the applicant. Furthermore, there were persons in other stations in the N.E. Region who have been posted at a particular station for much longer years than that of the applicant. While those persons ~~who have been~~ have not been disturbed, the applicant has been sought to be transferred out only to accommodate the respondent No. 6 which is evident from the Annexure-2 order itself. The anguish of the applicant was further aggravated by the fact that the respondent No. 6 has been posted at Haflong only for about a year when he has been sought to be accommodated at Guwahati to the detriment and disadvantage of the applicant. The applicant has been singled out for discriminatory treatment to accommodate the respondent No. 6 when there were other persons who have served for longer period than the applicant at Guwahati. The comparative chart of tenure of posting in Guwahati of the Asstt. Station Directors are given below :

<u>Name of the officer</u>	<u>Serving in Guwahati since</u>
(a) Shri Khagen Mahanta,	7.7.96 as Staff Artist and 22.6.93 till date as Asstt. Station Director.
(b) Shri Debendra Nath Basumatary	5.7.93 as Asstt. Station Director
(c) The applicant	6.12.93 6.12.93.

Further one Shri L.Ch. Sailo, Asstt. Station Director has been serving at All India Radio, Shilong since 1976 and one Shri T. Dhondup, Asstt. Station Director has been serving at Tawang Station since 1979. These persons have not been

disturbed whereas the applicant has been sought to be transferred to accommodate ~~the~~ Shri M.K. Bhuyan who has served at Haflong for only about a year and who has made a request for transfer to Guwahati as will be evident from the aforesaid order dated 28.8.96. He met the Station Director, All India Radio, Guwahati making a request that his release may be deferred in view of the ailment of the applicant as well as of his wife. Be it stated here that that the applicant is a patient of chronic hepatitis and is under constant medical care. The applicant is also to get his ailment followed up at regular intervals for assessment of his cardiac status. It is also pertinent to mention here that the wife of the applicant has been suffering from Gynaecological ailment for quite some time now and she may need hospitalisation and surgery treatment at any time. The Gauhati Medical College Hospital has also issued a certificate dated 25.10.96 indicating that the wife of the applicant needs constant attendance by husband. The case of the applicant's ailment has also been referred to Apollo Hospital, Madras by the Director of Health Services, Assam by a memorandum dated 19.7.95.

Copies of the medical certificates are annexed hereto as ANNEXURES 3A, 3B and 3C.

4.7 That the respondent No. 4 assured the applicant that he will not be released till the medical treatment of the applicant and his wife gets stabled and he also stated that since the transfer order indicated that the respondent No. 6 will relinquish the charge of his post only after

his substitute takes over, there will not be any difficulty in postponing the release of the applicant. Being situated thus, the applicant did not make any representation against the order of transfer although the fact remains that the applicant has been singled out for differential treatment to accommodate the respondent No. 6 who is a blue eyed boy of the respondent No. 5. Be it stated here that the respondent No. 5 is the authority to decide the matter of transfer of IBPS officers through out the country and it is only because of his undue favour bestowed on the respondent No. 6 that the applicant has been sought to be made to suffer.

4.8 That the applicant was shocked when he came to know of a telegram dated 1.10.96 issued by the respondent No. 2 whereby the representation of the applicant has been purportedly rejected. A post copy of the aforesaid telegram dated 1.10.96 is annexed here to as ANNEXURE-4.

4.9 That the applicant states that he never made a representation before the authority to consider the stay or cancellation of his order of transfer ; but notwithstanding the fact that he made any representation, the aforesaid telegram dated 1.10.96 purports to consider the representation which was never filed, the representation has been rejected. By the said communication, the Station Director, All India, Radio, Guwahati has been directed to release the applicant immediately with instruction to report for duty at Haflong. It is also curious to note that the copy of the post copy of the telegram has been endorsed to Shri M.K. Bhuyan, the respondent No.6.

4.10 That thereafter two telegrams were issued/received on the same date from the Directorate General, A.I.R. whereby it has been directed to confirm whether the applicant has been released and if not relieved, it was directed to relieve him positively by first November. By the second telegram the Station Director, A.I.R. Guwahati was requested to relieve the applicant immediately and to report compliance.

Copies of the aforesaid telegrams which were received at A.I.R. Guwahati on 1.10.96 are annexed hereto as ANNEXURES 5 and 6.

4.11 That the applicant states that from the aforesaid facts, it will be clear that there was an unholy haste and pressure from the Directorate to release the applicant. As already stated hereinabove, the respondent No. 5 - Shri S. Krishnan is the authority who decides the matter of transfer at the Directorate General, All India Radio and it only because of his undue favour to the respondent No. 6 that the applicant has been sought to be transferred out and pressures have been mounted on the Station Director, A.I.R. Guwahati to release the applicant. The respondent No. 5 has bestowed undue favour to the respondent No. 6 to much inconvenience of the applicant which is required to be scrutinised by this Hon'ble Tribunal in order to ensure that the applicant is not dealt with ~~the xxexxx~~ ~~xxexxx~~ arbitrarily and with caprice. It is apparent and clear that the transfer of the applicant and the respondent No. 6 are not in the public interest. The transfer of Shri Bhuyan is only on his

personal request and no public interest can be assigned or attributed to his transfer to Guwahati. The applicant has no objection in accommodating a particular person in a particular station but while going to give such benefit to respondent No. 6, the respondents ought to have taken into consideration the comparative hardship to the person/ persons who would be affected while accommodating the respondent No. 6. As already stated hereinabove, there are two persons in Guwahati who have served as A.S.D. for longer term than the applicant and therefore there cannot be any earthly reason as to why the applicant should be picked up for differential treatment while the other persons who have served for longer term at Guwahati should not be touched. Malafide is the foundation of the order of transfer of the applicant and the respondent No. 5 is the person who ~~has~~ is in colourable exercise of power issued the order of transfer to the great detriment of the applicant. It is thus a case where Your Lordships would be pleased to pierce the veil and bring to light the circumstances responsible for meting out the differential treatment to the applicant.

4.12 That the applicant states that as already stated hereinabove, he has already served in difficult stations for long years, ~~such~~ as such he requires some benevolent consideration more so when both the applicant as well as his wife are undergoing treatment and when at Haflong there will not be appropriate treatment for the ailment which the applicant and his wife are suffering. This Hon'ble Tribunal will also consider the fact as to why Shri Khagen Mahanta who has been serving continuously in Guwahati since 7.7.76

(as staff artist ~~for~~ up to 21.6.93 and as A.S.D. thereafter till date) has not been disturbed while the applicant who ~~has~~ ~~xxx~~ is yet to complete his tenure of three years in Guwahati has been sought to be disturbed. This Hon'ble Tribunal would also consider as to why the respondent No. 6 who has not even completed a year, not to speak of his tenure at Haflong has been sought to be accommodated at Guwahati at the cost of the applicant.

4.13 That being faced with such a situation, the applicant made a representation dated 5.11.96 to consider his case sympathetically and to stay his transfer order for atleast another six months.

A copy of the aforesaid ~~order~~ representation dated 5.11.96 is annexed hereto as ANNEXURE-7.

The applicant craves leave of this Hon'ble Tribunal to ~~xxxx~~ treat the representation of the applicant as a part of this application. In order to avoid repetition the applicant has not made the statements which are urged as grounds in the representation.

4.14 That the applicant states that till date his representation has not been considered or disposed of. However, in the meantime, another telegram has been issued by the Directorate asking the respondent No. 4 to confirm whether the applicant has been released and if not why. It is further directed that the applicant should be relieved forthwith positively before 20th of November. However, the applicant has not been released as yet.

N.K.D.
Contd....P/11.

A copy of the aforesaid telegram is annexed
hereto as ANNEXURE 8.

4.15 That in view of the aforesaid facts, an extreme
urgency exists in the matter and immediate interference
of this Hon'ble Tribunal is called for.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :

5.1 For that the applicant having been borne in the
cadre of Doordarshan, the respondent No. 2 ought ~~to~~ not to
have transferred the applicant without All India Radio and
it was only with the concurrence of the respondent No. 3
that the order could have been passed. Since the order of
~~not~~
transfer has~~/~~been passed with concurrence with the respondent
No. 3, it cannot stand and is liable to be set aside and
quashed.

5.2 For that the transfer of the ~~petitioner~~ applicant
having not been made in public interest and having been made
only to accommodate the respondent No. 6 giving him undue
favour, the same cannot stand the test of judicial scrutiny.
~~and~~

5.3 For that malafide is the foundation of the order
of transfer and the applicant has been singled out for
discriminatory treatment.

5.4 For that the applicant and his wife being under
constant medical care ~~is~~ his case need to be considered with
benevolence by the respondents and he is atleast entitled to
a consideration of his representation ~~is~~ made on 5.11.96.

5.5 For that the applicant did not make any representation before issuance of the telegram dated 1.10.96 speaks volume about the malafide intention and the respondent No. 5 being the authority to issue the orders of transfer, his version of the matter is required to be examined by his Hon'ble Tribunal before the ~~x~~ order of ~~xxspex~~ transfer in respect of the applicant and the respondent No. 6 are carried out.

5.6 For that there is violation of Articles 14 and 16 of the Constitution of India inasmuch as while the Assistant Station Directors senior in the station has not been disturbed, the applicant has been sought to be transferred out thereby insgling out for differential treatment.

5.7 For that the transfer order having not been made in the public interest and only to accommodate the respondent No. 6, same cannot be allowed to stand to the detriment of the applicant.

5.8 For that therewas no occasion to transfer the applicant except with intention of malafide and the same is not sustainable and liable to be set aside and quashed.

5.9 For that the applicant cannot be victimised for the purpose of accommodating the respondent No.6.

5.10 For that in any view of the matter, the impugned order is liable to be set aside and quashed.

6. DETAILS OF REMEDIES EXHAUSTED :

The applicant submitted his representation ; but the same has not been disposed of. As such, he does not have any alternative but to approach this Hon'ble Tribunal.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING :
BEFORE ANY OTHER COURT :

The applicant declares that he has not made any application, writ petition or suit regarding the subject matter of the instant application before any other authority and/or Court or any other Bench of this Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT :

In view of the facts and circumstances narrated above, the applicant prays for the following reliefs :

- (i) To set aside and quash the order No. A-22012/1/96-SI(A) dated 28.8.96 to the extent ~~tht~~ it concerns the applicant and the respondent No.6.
- (ii) To direct the respondents not to transfer the applicant from his present place of posting till he is absorbed in Doordarshan Programme Management Cadre.
- (iii) To direct the official respondents to absorb the Programme the applicant in Doordarshan/Management Cadre.
- (iv) Cost of the application

(v) Any other relief or reliefs to which the applicant is entitled under the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR :

Pending disposal of the application, the operation of the impugned order dated 28.8.96 (Annexure-2) may be stayed to the extent it concerns the applicant and the respondent No.6.

10.

The application is filed through Advocate.

11. PARTICULARS OF THE I.P.O. :

(i) I.P.O. NO. : 09-349329

(ii) Date : 21-11-96

(iii) Payable at : Guwahati.

12. LIST OF ENCLOSURES :

As stated in the Index.

Verification.....

Car

VERIFICATION

I, Shri Chabin Medhi, Assistant Station Director, All India Radio, Guwahati, the applicant do hereby verify and state that the statements made in the accompanying application in paragraphs 1 to 4 and 6 to 12 are true to my knowledge ; those made in paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 21st day of November 1996 at Guwahati.

Chabin Medhi

GOVERNMENT OF INDIA
DIRECTORATE GENERAL: DOORDARSHAN
DOORDARSHAN BHAWAN : NEW DELHI-1
STAFF-XII SECTION

NO. A-11019/21/94-S. IJI /13-

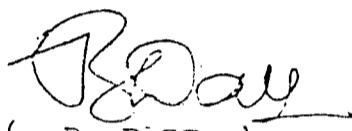
DATED : 16.05.95

OFFICE MEMORANDUM

The draft seniority list in respect of Officers in the Junior Time Scale of Doordarshan Programme Management/ Production Cadre of IB(P)S, as received from the Ministry of I&B is enclosed.

2. The list may be circulated amongst the Officers of the Cadre at your Kendra in regard to correctness of the particulars/details given therein and furnish their objection(s) if any in duplicate against the discrepancies etc., to the undersigned latest by 25th May, 1995.

3rd June



(B. DAS)

DY. DIRECTOR (ADM.)

Director,
Doordarshan Kendra,

Shri Chabin Mehta,
Asstt. Station Director,
All India Radio,
Guwahati

Attested.



Advocate. 21.11.96

Seniority list of officers in JUNIOR TIME SCALE (Rs.2200-4000) of
 DOORDARSHAN PROGRAMME MANAGEMENT CADRE OF IB(P)S
 as on : 01.05.95

18
 Sanctioned Strength : 78 (87-9*)
 (*Posts abolished under 10% cut)

Sl. No.	Name	Date of Birth	Whether SC/ST	Date of apptt. in the present grade	Whether Confirmed	UPSC reference No and Date	Remarks
1	2	3	4	5	6	7	8
01.	Sh. Prince Jai Singh	05.03.38	--	28.08.82	Yes	(a) F.1/19(4)/89-AU.III dated 03.09.88 (b) F.4/19(2)/91-AU.III dated 26.11.91	
02.	Smt. V. Ramani Sanwal	06.09.41	--	31.01.90	--	(a) F.1/19(22)/89-AU.III dated 15.05.90 (b) F.4/19(2)/91-AU.III dated 26.11.91	
03.	Sh. Mohd. Ashraوف Lone	22.06.48	--	14.02.90	--	-do-	
04.	Sh. S.K. Dasgupta	20.05.41	--	31.01.90	--	-do-	
05.							
06.	Smt. Nirmi Gupta	15.11.49	--	31.01.90	--	(a) F.1/19(22)/89-AU.III dated 15.05.90 (b) F.4/19(2)/91-AU.III dated 26.11.91	
07.	Ms. Saba Zaidi	01.01.52	--	15.02.90	--	(a) F.1/19(22)/89-AU.III Dated 15.05.90 (b) F.4/19(2)/91-AU.III dated 26.11.91	

Affected.
 Rabita 21.11.98
 Advocate

Contd... 2/2

1. Sh. S.C. Sonkar	15.08.47	SC	09.11.90	--	(a) F.1/203/89-R. IV Dtd. 12.03.91 (b) F.4/19(1)92-AU.6 Dtd.24.01.95
2. Shri Ramakant	06.05.50	--	04.04.91	--	-do-
3. Kum Sehzadi Simon	15.04.48	--	31.01.90	--	(a) F.1/19(22)/89-AU. III Dtd.15.05.90 F.4/19(2)/91-AU. III Dtd.26.11.91
4. Sh. Rajan Sabherwal	26.07.52	--	12.02.90	--	-do-
5. Sh. S.V. Sharma	21.02.39		31.07.90	Yes	(a) F.1/19(4)/89-AU. III Dtd.08.09.89 (b) F.4/19(2)/91-AU. III Dtd.26.11.91
6. Sh. M.S. Naik	13.07.37	--	17.10.88	Yes	(a) F.1/19(20)/87-AU. III Dtd.26.04.88 (b) F.4/19(2)/91-AU. III Dtd.26.11.91
7. Sh. S. Vidyarthi	15.08.49	--	29.11.90	--	(a) F.1/203/90-R. IV Dtd.12.03.91 (b) F.4/19(1)92-AU.6 Dtd.24.01.95
8. Sh. N.N. Sharma	15.07.38	--	30.07.90	--	(a) F.1/19(22)/89-AU. III Dtd.15.05.90 (b) F.4/19(2)/91-AU. III Dtd. 26.11.91
9. Sh. B.P. Sharma	20.10.48	--	29.06.91	--	(a) F.1/19(22)/90-AU. III Dtd.14.05.91 (b) F.4/19(1)92-A.6 Dtd.24.01.95
10. Sh. N.J. Sitolu	01.03.44	ST	29.06.91	--	-do-
11. Sh. Mohd. A. R. Khan	05.01.45	--	01.07.91	--	-do-
12. Sh. S.P.N. Rizvi	05.12.47	ST	30.09.91	--	-do-
13. Sh. I.P. Raina	31.12.47	--	NA	--	-do-
14. Sh. I. Malvey	09.03.52	--	26.07.91	--	-do-
15. Sh. Y.F.V. Ramavat	03.10.51	--	29.05.92	--	-do-
16. Sh. A.K. Tiwari	21. 23	--	29.06.91	--	(a) F.1/87/91-R. IV Dtd. 20.02.92 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95

Attested

Rahita 21.04.96

Advocate

Contd....3/-

2	3	4	5	6	7	8
4.	Sh. B.M. Bakshi	30.06.60	--	24.06.92	--	(a) F.1/87/91-R.IV Dtd.20.02.92 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95
25.	Sh. M.K. Savade	11.06.38	--	16.07.91	--	(a) F.1/19(22)/90-AU.III Dtd.14.05.91 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95
26.	Sh. K.C. Dube	14.03.49	--	18.05.92	--	(a) F.1/87/91-R.IV Dtd.20.02.92 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95
27.	Dr. Daljit Singh	16.04.52	--	09.07.93	--	-do-
28.	Sh. Didar Singh	10.02.40	--	28.07.91	--	(a) F.1/19(22)/91-AU.III Dtd.14.05.91 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95
29.	Sh. Baikuntha Patel	08.08.52	--	26.09.91	--	(a) F.1/87/91-R.IV Dtd.20.02.92 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95
30.	Sh. S.S. Adars	11.06.53	--	30.05.92	--	-do-
31.	Sh. R.K. Patel	19.11.39	--	25.10.91	--	(a) F.1/19(22)/91-AU.III Dtd.14.05.91 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95
32.	Sh. Raj Bahadur Singh	13.04.61	--	30.07.92	--	(a) F.1/87/91-R.V Dtd.20.02.92 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95
33.	Sh. Tejinder S. Singh	10.05.51	--	19.05.92	--	-do-
34.	Sh. Govardhan Patel	10.07.47	--	30.10.91	--	(a) F.1/19(22)/90-AU.III Dtd.14.05.91 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95
35.	Sh. P.K. Patel	19.01.46	--	15.07.91	--	-do-
36.	Sh. B.C. Gupta	13.01.50	--	19.09.91	--	-do-
37.	Dr. P. Dabhurji Patel	10.12.50	--	13.05.92	--	(a) F.1/87/91-R.I Dtd.20.02.92 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95
38.	Sh. Shekhar Choudhury	12.05.52	--	31.07.91	--	(a) F.1/19(22)/90-AU.III Dtd.14.05.91 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95

Attested

Ranith 21.11.96

Advocate

Contd....4/-

1	2	3	4	5	6	7	8
39	Sh. P.K. Subash	20.10.61	24.03.93	--		(a) F.1/87/91-R.IV Dtd. 20.02.92 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95	
40.	Sh. Chabin Mechi	12.08.49	16.07.91	--		(a) F.1/19(22)/90-AU.III Dtd.14.05.91 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95	
41.	Dr. R.B. Bhandarkar	01.01.51	Sc 11.10.93	--		(a) F.1/87/91-R.IV Dtd.20.02.92 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95	
42.	Sh. D.N. Basumatri	16.04.57	S 26.06.92	--			-do-
43.	Sh. S.D. Bajad	24.07.49	S 14.05.92	--			-do-
44.	Sh. A.C. Mehaian	05.01.41	05.08.91	--			(a) F.1/19(22)/90-AU.III Dtd.14.05.91 (b) F.4/19(1)/92-AU.6 Dtd.24.01.95
45.	Smt. Saruj Gupta	06.03.42	02.07.91	--			-do-
46.	Shri Mohd. Shafiq	02.10.47	05.08.91	--			-do-

Attested

Kalita 21.11.96

Advocate

DHC ASD (C) 21-64(R) 21-64(R) 21-64(R)
No. 22012/1/96-SI(A)

Government of India, ALL INDIA RADIO
Directorate General: All India Radio, New Delhi

New Delhi, dated the 28.8.96.

ORDER NO. 23/96-SI(A)

File No. 10101/96
Date 10/9/96

The following transfers in JTS of IB(P)S are hereby ordered with immediate effect:-

S.No.	Name	From	To
1.	Dr. R. P. Mishra	AIR, Lucknow	AIR, Obra (instead of AIR Ranchi)
2.	Shri Bhoop Singh	AIR, Jullundhar	AIR, Agra
3.	Shri S. Chakraborty	AIR, Bhawani Patna	AIR Cuttack
4.	Smt. Nayyar Sadruddin	AIR, New Delhi	AIR, Bhawani Patna
5.	Shri M.K. Bhuyan	AIR, Haflong	AIR, Gauhati
6.	Shri Chabbin Mehdhi	AIR, Gauhati	AIR, Haflong

2. Shri M.K. Bhuyan, ASD will, however, not be entitled for any TA/DA etc since his transfer has been done on request.

3. Shri S. K. Chakraborty and Shri M.K. Bhuyan ASDs will relinquish the charge of their posts and proceed to join their new assignments only after their substitutes take over.

(C. T. S. NaGI)

Dy. Director of Administration (P)
for Director General.

Copy to :-

1. Officers concerned.
2. SD/SM, AIR, Lucknow/Obra/Jullundhar/Agra/Bhawani Patna/Cuttack/New Delhi/Haflong/Gauhati.
3. MO(TRL), Min. of I&B, ACCII Building, New Delhi.
4. PS to DG/DDGs/Dir.(S&F)/DPs/ADPs
5. Ministry of I&B (Shri Vijay Sharma, US(BA)), New Delhi.
6. Vigilance Section/S.I.T Section, DGAIIT.
7. The President VS. C/o T&PES, AIR, New Delhi.
8. Personal files of the officers concerned.
9. Guard file.

Sp. copies - 20

for Director General.

Attested

Kolkata 21.8.96

Advocate

Asstt. Station Director,
for Station Director.

20/8/96

QC

20/8/96

20/8/96

20/8/96

GOVT. OF ASSAM.
ORDERS OF THE DIRECTOR OF HEALTH SERVICES :::: ASSAM :::: GUWAHATI-6.

No. HSG/Apelle/22/93/5378 Dated Guwahati, the 19-7-93

Shri/Smt/Dr. Chabin Madhi, Asstt. Station Director,
All India Radio, Guwahati-3.

is allowed to undergo the necessary medical examination and treatment at the Apelle Hospital, Madras.

due to his/her illness from Chronic Hepatitis.

An escort is allowed to accompany him/her to and from Madras.

Sd/Dr. P. Dhar.

Director of Health Services, Assam,
Hengrabari, Guwahati-6.

Memo No. HSG/Apelle/22/93/5378-01 Dated Guwahati, the 19-7-93.

Copy forwarded to :-

1) The Medical Superintendent, Apelle Hospital, Madras.

2) 2) The Station Director, All India Radio, Guwahati-3.

3) Shri Chabin Madhi, Asstt. Station Director, A.I.R. Guwahati.

Jt. Director of Health Services,
Assam, Hengrabari, Guwahati-6.

Attested.

Kalita 21.11.96
Advocate.

re: Sri Chabin Medhi.

This is to certify that
Sri Chabin Medhi, Asst. Stat. Secy.
Director, A.I.R., Guwahati is
suffering from unstable
angina.

He should be followed
up at regular intervals
for assessment of his cardiac
status.

Attested
Sri
9/11/96

Visiting
19/3/96

Attested.
Kohite
21. 11. 96

Gauhati Medical College Hospital
Dated Guwahati the....

l College Hospital
Dated Guwahati the.... 29/10.... 1926



(MEDICAL CERTIFICATE)

WHOM IT MAY CONCERN

This is to certify that Shri/ Smti.... Kalpana Mehta, M.D.Sci. C. M. D. Sc. was treated as an in-door / out-door patient in.... Obst. & Gynaecology of Medical College Hospital, Guwahati from.... 25/10/96 to.... 25/10/96 and was / is suffering from.... F. V. B. with Pelvic Inflammation and was / is advised to take rest for.... 6 (Six) weeks / days / months with effect from.... 25/10/96 to.... 24/11/97 by her husband. He/She was/is advised to take rest for.... 6 (Six) weeks / days / months with effect from.... 25/10/96 to.... 24/11/97. Now he/ she is fit to resume his/her duties.

Counter signed.

~~PROTECTED~~
Dept. of Obst. & Gyne
Gauhati Medical College

Signature.

Seal

Attended
the
11/11/96

19. 11. 1966.
Kahls
Edwards. 21. 11. 1966

ANNEXURE-4

DIRECTORATE GENERAL : ALL INDIA RADIO

INDIAN POSTS & TELEGRAPH DEPARTMENT

INLAND TELEGRAM

CLASS TIME NO. OFFICE OF ORIGIN DATE S.I. WORDS

AKASHVANI
GUWAHATI

REPRESENTATION OF CHABIN MEDHI AS AND CONSIDERED AND REJECTED(.)
RELIEVE HIM IMMEDIATELY WITH INSTRUCTION TO REPORT FOR DUTY
AT HAFLONG (.) REPORT COMPLIANCE (.)

AIR GENERAL

(NOT TO BE TELEGRAPHED)

No. 4/9/77-SI(A) New Delhi, the dated 01.10.1996

Sd/-

Dy. Director of Administration (P)
For Director General

GOVERNMENT OF INDIA
DIRECTORATE GENERAL : ALL INDIA RADIO

No. 4/9/77-SI(A) New Delhi, dated 01.10.1996

Copy forwarded by post in confirmation to :

1. Station Director, All India Radio, Gauhati for information and necessary action. Action taken report may please be sent for appraisal.
2. Station Engineer, All India Radio, Haflong.
3. Shri M.K. Bhuyan, Assistant Station Director, All India Radio, Haflong.
4. Shri Chabin Medhi, Assistant Station Director, AIR, Guwahati for ~~information~~ necessary action.

Sd/-

For Director General.

Attested

Rabita 21.11.96

Advocate

...

16/11

31

EGHCAT0028 SBR EGHCDA

EGHCDA 2733 NEWDELHI30 STE 45
CHUKHSINGH STATION DIRECTOR
AKASHVANI GUWAHATI

10/6
KRS

REFOURTELEOFFIRSTOCTOBER (+) CONFIRM WHETHER CHADIN FOT & OTHER
BEEN REL

SWEDIF NOT B+HE SHOULD BE RELIEVED TO JOIN AT HAILONG POSITION
BY FIRS

NUMBER 96 (+) REPORT COMPLIANCE (+)
AT RGENERAL
CCL

DNDCCD0258 DNDMSS2513
WCAMSS1219
SCHEDDED0123
NNNN

Advocate

Kalita 21.11.96
Advocate.

- 27 -

ANNEXURE- 6

ZCZC EGHCCB0055 BBB EGHABR

X2355CA 2728 NEWDELHI 30STE24
AKASHVANI
STATION DIRECTOR,
ALL INDIA RADIO,
CHANDMARI, GUWAHATI 781003
AKASHVANI

PLEASE RELIEVE SHRICHABIN MEDHIA IMMEDIATELY UNDER ORDERS OF TRANSFER
TO

AIR HAFLONG AND REPORT COMPLIANCE (+)
AIR GENERAL
COL=

DNDCCD0253 DNDMSS2375
WCAMSS1112
EGHEDED110
NNNN

Attested.

Rabith 21.11.96
Advocate

To

The Director General,
(By name Shri T.S. Negi, DDA)
All India Radio, Akashvani Bhavan,
Parliament Street,
New Delhi -110001

Sir,

(Through proper channel)

I with due deference would like to lay before you the following few lines for favour of your kind considerations and congruent orders.

That Sir, I have been under order of transfer vide Directorate letter No. A-22012/1/96-SI(A) dated 28.8.96 and order No. 45/96-SI(A) in the same capacity as Asstt. Station Director to AIR: Haflong. I have not however, sent any representation in this regard to the Directorate till date. But I am really shocked and surprised to receive a post copy of the telegram No. 4/9/77-SI(A) dated 1.10.96 saying that my representation was not considered and summarily rejected by the Directorate. It appears that to accommodate somebody I have been singled out to be pushed away and the whole process of my transfer order has been of malafide interest of some quarters at the Directorate. There are a few persons who are senior to me at Guwahati have already completed their tenures. But it is to be mentioned here that I have already served difficult Stations like Gangtok, Shillong and Dibrugarh for several years. Moreover I am a Chronic Hepatitis patient under treatment of Apollo Hospital Madras. I was advised by the Directorate of Health Services, Assam Vide letter No. HSG/Apollo/22/93/5378 dated 19.7.95 for further treatment. (Copy enclosed). I am also enclosing a copy of certificate of Dr. Mihir Saikia, Asstt. Professor, Guwahati Medical college for regular assessment of my cardiac status.

It is also to be mentioned here that my wife Smt. Kalpana Medhi has been suffering from F.U.B with pelvic infection and she may need hospitalisation and surgical treatment and hence needs constant attention of myself. She was advised by the attending Professor, Guwahati Medical college to take rest for six months till April, 1997. (copy enclosed).

In view of the above facts I fervently request you to kindly look into the matter and consider my case sympathetically to stay my transfer order for atleast for another six months for which act of your kindness I shall remain grateful to you.

Afforded.

Kalpana
Advocate.

Date 6.11.96

With regards,

Yours faithfully,
Chabini Medhi
Asstt. Station Director.

